

ITEM NO.804

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1811/2022 @ SLP(CRL) NO. 8831/2021

KUDUSH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

CRL.A. NO.1812/2022 @ SLP(Crl) No. 9975/2022 @ DIARY NO.23745/2021

Date : 19-10-2022 These matters were mentioned today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s)

Mr. Arpit Shukla, AOR

Ms. Gargi Srivastava, Adv.

Mr. Aadil Singh Boparai, Adv.

Mr. Shariq Ahmed, Adv.

Mr. Sunil Kumar Verma, AOR

For Respondent(s)

Mr. Vinod Diwakar, AAG, State of U.P.

Mr. Shashank Shekhar Singh, AOR

UPON being mentioned the Court made the following
O R D E R

On being mentioned by the learned counsel for the petitioner(s), the order dated 18.10.2022 passed in Crl. Appeal No. 1811/2022 @ SLP (Crl) No. 8831/2021 etc., be corrected as follows:-

1. The order, so far as disposing of both the appeals i.e. Crl. Appeal No. 1811/2022 @ SLP (Crl) No. 8831/2021 and Crl. A. No..1812/2022 @ SLP (Crl) No. 9975/2022 @ Diary No.23745/2021, is recalled and the petitions/appeals are restored to their original numbers.

2. In the orders passed in Crl.A. No. 1811/2022 @

SLP(Crl) No. 8831/201 the words "FIR No.105 of 1982 registered at Ganjdundwara Police Station, District Etah, Uttar Pradesh" be read as "FIR No. 80 of 1982 registered at Ganjdundwara Police Station, District Etah (Now Kasganj), Uttar Pradesh".

3. The words shown in the order "CRIMINAL ORIGINAL JURISDICTION" be read as "CRIMINAL APPELLATE JURISDICTION".

Ordered accordingly.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)